

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-204(ND)/2017

IN THE MATTER OF:

Mr. Brij Bhushan PETITIONER

Vs.

Ashoka Pulp and Paper (P) Ltd. RESPONDENT

SECTION :

Under Section 241 (1)

Order delivered on 07.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Ved Jain, Advocate
Mrs. Rano Jain, Advocate

For the Respondents : Mr. Sanjay Agnihotri, Advocate
Mr. Rakesh Kumar, Advocate

ORDER

Learned Counsel for the parties are present. In relation to the main Company Petition, the respondents will file their reply within a period of two weeks with an advance copy to be given to the Ld. Counsel for the petitioner for filing rejoinder, if any, of the petitioners within a period of 2 weeks thereafter in relation to the main C.P.

Contd -



In CA No.CA-26-C-III/ND/2017, the Learned Counsel for the applicant/petitioner mentions the above application and seeks for certain ad-interim directions in view of the urgency made in the application.

Ld. Counsel for the respondent seeks some time to file a reply to the said application. Two weeks time is granted for this purpose. In the meanwhile, the respondents will maintain the status-quo as of today in relation to allotment of shares as well as in relation to the fixed assets of the Company.

Post the matter on 25.10.2017 for final hearing.

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
07.9.2017